

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1239/94

DATE OF ORDER : 23-04-1997.

Between :-

G.Venkataratna

... Applicant

And

1. The Asst.Engineer of Telecom (Groups)  
Nanjundeshwara Complex,  
Opp: T.T.O. Kalyana Mandapam,  
Ananthapur.

2. The Telecom District Manager,  
Ananthapur.

... Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *8* *294*

(Order per Hon'ble Shri H.Rajendra Prasad,  
Member (A) ).

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...2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Shri Krishna Devan, Counsel for the applicant and Shri U.Satyanarayana (for Shri N.R.Devaraj, senior standing counsel for the respondents) who has no instructions in the matter. It is noticed that the OA was filed as long back as on 27-9-94. On 3-10-94, a notice was issued before admission of the case directing the respondents to file a reply within 3 weeks. The case has since been listed several times and adjourned mainly because no reply was filed by the respondents. The position remains the same even now. At one stage it was mentioned on behalf of the respondents that a counter has been filed by them. It now transpires that the same was incorrect. No counter has been filed so far. It is considered unnecessary to grant any further time for filing of a counter since this is an old case and because sufficient opportunities have been given already, no formal request was made on behalf of the respondents for grant of any such extention. It is therefore decided to proceed to dispose of the O.A. on the basis of the averments contained in the OA.

2. The applicant claims to have been working as a cleaner on part time basis from the year 1986 onwards. His services are stated to have been terminated on 1-12-90, but the applicant was re-engaged from the very next day and worked up to 20-8-94. In the meanwhile , his remuneration has also been increased on the grounds of increased work. Again the applicant is stated to have been working continuously from 8-12-94 in pursuance of the interim orders issued by this Bench on 7-12-94. It is stated by the appli-

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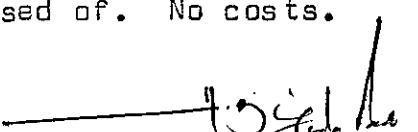
cant that he continues to work in Pamidi Telephone Exchange on part time basis till today.

3. Taking into consideration the averments of the applicant, and in the absence of any reply from the respondents, the following directions are issued :-

- (a) The applicant shall continue to be engaged in the post in which he is performing duties at present;
- (b) His name shall be entered at an appropriate place in the seniority list/live register of part-time/Casual Mazdoors;
- (c) The claim of the applicant for conferment of Temporary Status shall be examined as per provisions of the approved scheme vide letterd No.269-29/87-STN dt.1-9-87 & 10-1-89 in the Department, as may be applicable to him. If he is found eligible for conferment of Temporary Status as per rules, subsequent service benefits, by way of screening of the applicant for eventual regularisation, shall also be considered according to the Scheme in force.

4. Action on direction (c) above shall be completed within 60 days from the date of receipt of this order and a suitable communication will be issued to the applicant appraising of the outcome.

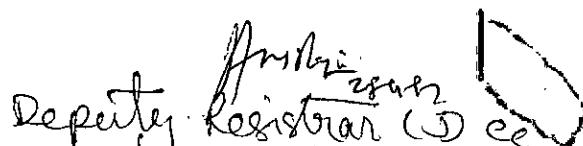
5. Thus the O.A. is disposed of. No costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

Dated: 23rd April, 1997.

Dictated in Open Court.

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Deputy Registrar (D) ce

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Date d: 23-4-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1239/94.

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

ovm

केन्द्रीय प्रशासनिक विधिकर्मी  
Central Administrative Tribunal  
देशभाषा/DESPATCH  
30 APR 1991  
Navy  
हైదరాబాద్ పాయశాఖ  
HYDERABAD BENCH